

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.52 of 2020

IN THE MATTER OF:

Mr. S. Ravi Kumar

...Appellant

Versus

Thyssenkrupp Industries India Pvt. Ltd. & Anr.

...Respondents

For Appellant: Counsel appeared but did not mark appearance

For Respondents: Shri Nikhil Pratap, Advocate (R-1)

ORDER

12.02.2020 Advocate - Shri Nikhil Pratap submits that he appears for Respondent No.1. He wants to file Reply. It is stated by the learned Counsel for the Appellant that Respondent No.2 is also served. None present for Respondent No.2. The Appellant may inform the IRP the next date.

Respondent No.1 may file Reply within 10 days. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'for admission (after Notice)' on 13th March, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md